

Illegal occupation of subletting of Government Accommodation

301. SHRI N. BALAGANGA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the State-wise number of complaints received by Government of Illegal occupation or subletting of Government accommodation during the last three years;
- (b) the action taken by Government thereon along with the number of such cases disposed of and pending during the said period, State-wise; and
- (c) the corrective measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Construction quality of flats at Games Village

†302. SHRI RASHEED MASOOD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA has received any letter from Central Building Research Institute (CBRI), Roorkee regarding the quality of flats constructed at Games village;
- (b) if so, the action taken on the letter; and
- (c) the action taken against the company who worked carelessly while constructing these flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir. Central Building Research Institute (CBRI), the agency appointed by DDA for Third Party Quality Assurance has submitted 13 reports on the quality aspect of flats constructed at Games Village.

(b) DDA has reported that the Project Developer has submitted action taken reports, on the reports submitted by CBRI. The deficiencies noted in one report were rectified and action taken report submitted and this process was continued upto the end. The rectifications carried out have been noted by CBRI in its subsequent reports.

(c) Deficiencies and delays in the construction of Commonwealth Games Village flats by the Project Developer have been reported. Action has been taken by DDA against the Project Developer.

†Original notice of the question was received in Hindi.

The Performance Bank Guarantee has been forfeited. The Project Developer has filed case in the High Court of Delhi and the matter is currently *sub-judice*.

Building of urban local bodies in Bihar

303. SHRI RAJIV PRATAP RUDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the steps taken by Government for the capacity building of urban local bodies in Bihar;
- (b) the future plans of Government to enhance the functional efficiency of ULBs in Bihar;
- (c) whether it is a fact that the State Government of Bihar is not receiving its due share in the areas; and
- (d) the state-wise investment of the Ministry in the capacity building of urban local bodies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Under the Rapid Training Programme (RTP) implemented under the Urban Infrastructure and Governance (UIG) Sub-Mission of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), support for capacity building was provided to Patna and Bodhgaya. The Programme covered Governance and Reforms, Detailed Project Report (DPR) preparation and Supervision and Project Implementation and Management. A Programme Management Unit (PMU) has been sanctioned at the State Level Nodal Agency a cost of ₹ 227.40 lakhs. Project Implementation Units have been sanctioned for Bodh Gaya and Patna at a cost of ₹ 59.85 lakhs each. Under the Capacity Building Scheme for Urban Local Bodies (CBULB), no proposals have been received from the State of Bihar.

(b) The Government has provided assistance to Urban Local Bodies under the Capacity Building Scheme for Urban Local Bodies (CBULB). No proposal has been received for capacity building from Bihar.

(c) No, Sir.

(d) The RTP and Post RTP Capacity Building Programmes envisage coverage of all cities under the Urban Infrastructure and Governance sub - mission of JNNURM. The state wise